

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 08 of 2024 (SZ)

In the matter of:

Meenava Thanthai K.R. Selvaraj Kumar,
Meenavar Nala Sangam, Rep., by its President,
M.R.Thiyagarajan.

... Applicant(s)

Versus

State of Tamil Nadu,
Through its Chief Secretary,
Chennai and Ors.

... Respondent(s)

REPORT FILED BY 6TH RESPONDENT –
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE

INDEX

S. No.	Date	Description	Page No.
1.	29.01.2025	Status Report Filed by 6 th Respondent- Department of Fisheries and Fishermen Welfare.	2-5

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:02.02.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
APPLICATION NO 08 OF 2024

Meenava Thanthai K.R.Selvaraj Kumar
Meenavar Nala Sangam
(Registered under section 10 of the Tamilnadu
Societies Act, in Sl.No.205 of 2015 dated 26.06.2015)
Represented by its President,
M.R.Thiyagarajan,
S/o Late C.Rajalingam,
Office at No. 15/8, A.J. Colony,
Royapuram,
Chennai – 600 013

... Applicant

-AND-

1. State of Tamil Nadu

Through the Chief Secretary,
Government of Tamilnadu, Secretariat,
Chennai-600 009.
Tel: 25671555
cs@tn.gov.in

2. Tamil Nadu State Environment Impact Assessment Authority

Through the Chairman,
Ground Floor, Panagal Maligai,
No.1 Jeenis Road, Saidapet,
Chennai-600 015,
Tamilnadu.
Tel: 044-24359973
mstnselaa@yahoo.com

3. Tamil Nadu State Expert Appraisal Committee

Through the Chairman,
Third Floor, Panagal Maligai,
No.1 Jeenis Road, Saidapet,
Chennai-600 015,


Executive Engineer
Fishing Harbour Project Division
Chennai.

Tamilnadu.

Tel: 044-24359973

mstnselaa@yahoo.com

4. Tamil Nadu Pollution Control Board,

Through the Chairman,
76, Mount Salai,
Guindy, Chennai-600 032.
Tel: 044-22353134-139
tnpcb-chn@gov.in

5. Tamilnadu State Coastal Zone Management Authority,

Through the Member Secretary,
Panagal Building, Saidapet
Chennai-600 032.
Tel: 044-24336594
mstnsc2ma@yahoo.com

6. Department of Fisheries

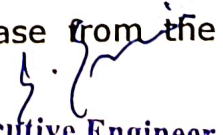
Government of Tamilnadu
Through the Director,
3rd Floor, Integrated Animal Husbandry and fisheries Building,
Nandanam, Chennai – 600 035
Ph: 044-24320791.
tnfisheries@nic.in

... Respondents

STATUS REPORT FILED BY 6TH RESPONDENT

I, Er.K.Saravanakumar, S/o N.Kandasamy aged about 56 years, do hereby solemnly affirm and sincerely state as follows.

1. I am the 6th respondent herein, and discharging my duty as the Executive Engineer, Fishing Harbour project Division, Chennai, 2nd Floor, Integrated Office Complex for Animal Husbandry and Fisheries Department, Nandanam, Chennai – 600 035, as such I am well acquainted with the facts and circumstances of this case from the


Executive Engineer
Fishing Harbour Project Division
Chennai.

available records. I have perused the affidavit filed by the applicant in support of documents. I deny all the averments. I am filing this application for myself and on behalf of the respondent 6.

The para-wise reply to the applicant pleadings is detailed as below.


IV. The 6th respondent has prepared the Detailed Bio-diversity management plan by an accredited institute, Annamalai University (Centre of Advanced Study in Marine Biology) in consultation with Tamilnadu Biodiversity Board(TN-BB) vide Lt No.TN-BB/799/2023/B1 dated:05.06.2024 is annexed as Annexure-1.

VI) The 6th Respondent has conducted study on the impact of the project activities on the intertidal bio-topos in the area including molluscs, seagrasses, seaweeds, sub-tidal habitats, fishes and other marine and aquatic micro, macro and mega flora and fauna that includes benthos, planktons, turtles, birds by accredited institution Annamalai University (Centre of Advanced Study in Marine Biology) and reports are annexed as Annexure-2.

VII&VIII)The 6th Respondent have completed the additional studies for the Protection and preservation of the marine ecology by accredited institution Annamalai University (Centre of Advanced Study in Marine Biology) and reports are annexed as Annexure-3.

IX)The 6th Respondent have also conducted additional studies and obtained consultation from Tamilnadu Biodiversity Board(TN-BB) is enclosed in the Annexure-4.

X)The 6th Respondent have also endorsed to M/s Indomer Coastal Hydraulics(P) Ltd,Chennai, to conduct study on impact of spillage of fuel, lubricant from the construction site on marine bio-diversity" and also impact of oil spillage from the operation of boats in the Fishing Harbour and the report is annexed as Annexure-5.


Executive Engineer
Fishing Harbour Project Division
Chennai.

XI) All the studies as directed by the Hon'ble NGT were carried out and submitted to SEIAA on 496th SEAC meeting held on 12.09.2024. The SEIAA has issued Amendment in Environmental Clearance vide Ltr.No.SEIAA-TN/F.No.6440/EC/7(e)/75/2020/Amendment/2024 dated:30.09.2024 is annexed in the annexure-6.

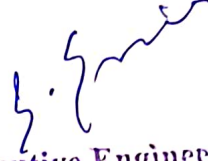
XII) The 6th Respondent is yet to obtain CTO (Consent To Operate) from TNPCB after completion of project. The 6th Respondent have also requested the Govt for allotment of 2% of project cost for developing the infrastructure facilities in nearby Govt,. school before obtaining CTO from the TNPCB, in accordance with the conditions stipulated in the Environmental Clearance granted on 05.08.2020. Due to the fact that the administrative sanction was accorded on 01.02.2019 is annexed as Annexure-7 and the Environmental Clearance granted on 05.08.2020.

In the light of above facts and circumstances, it is most respectfully prayed that this Honourable Tribunal may please to

1. Dismiss this application on the ground that the facts stated by the applicant is totally false, against truth, baseless and motivated.
2. Also Failed to verify whether the 6th respondent is complying with the directions issued by the Hon'ble NGT.
3. May be allowed to continue the work, as the Fisheries Department has followed all the procedures and norms in CRZ and environmental clearances.
4. Being the public welfare scheme and Government project, delay in execution affects the general public in getting their basic rights in time and also escalation in project cost, which is again the public money will be spent for creating this Fishing Harbour.


Executive Engineer
Fishing Harbour Project Division
Chennai.

solemnly affirmed at Chennai on
this day of 20 January 2025 and signed
in my presence.



Executive Engineer
Fishing Harbour Project Division
Chennai.